

(c) if, so what are Government's views on this and its likely impact on our exports?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM): (a) Yes, Sir.

(b) and (c) The Government of India has enacted Export (Quality Control and Inspection) Act, 1963 under administrative control of Ministry of Commerce and Industry, for the sound development of export trade from India through Quality Control and pre-shipment inspection. The processing establishments engaged in the production of fish and fishery products, milk products, egg products, honey and live crabs, lobsters and fishes are required to be approved by Export Inspection Council/Export Inspection Agencies and thereafter only they are allowed to process the products for export. Monitoring of such approved establishments at regular intervals by Export Inspection Agencies is mandatory. In view of this position, no adverse impact on our export is anticipated.

Modernisation of fruit canning factory in Tripura

1842. SHRI MATILAL SARKAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether it is a fact that Tripura Government put forward a proposal in May, 2002 for modernisation of fruit canning factory under Tripura Small Scale Industries Corporation (TSIC) an expenditure of Rs. 50 lakhs;

(b) if so, what amount has been sanctioned and actually handed over to the State Government, so far; and

(c) whether the whole amount would be paid to the State Government very soon?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM): (a) The Department of Industries and Commerce, Government of Tripura had submitted a proposal seeking financial assistance of Rs. 50.00 lakhs in the form of grant-in-aid for modernization of fruit canning factory run by Tripura Small Scale Industries Corporation Ltd. (TSICL).

(b) and (c) The proposal to provide grant-in-aid assistance of Rs. 50 lakhs was approved by Ministry of Food Processing Industries. Out of

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that, first instalment of Rs. 25.00 lakhs was released to Tripura Gramin Bank, Agartala in March, 2001, and Rs. 15 lakhs has been placed at the disposal of TSICL.

Release of the remaining amount of assistance is based on utilization of TSICL's share and the Ministry's assistance already released.

. Saraswati Sishu Mandir

1843. SHRI J. CHITHARANJAN:
SHRI V.V. RAGHAVAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Saraswati Sishu Mandir and Saraswati Vidya Mandir functioning in the country, district-wise, state-wise and the number of students in each of these Mandirs (schools);

(b) whether these institutions are following the CBSE syllabus and are recognised by Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT [DR. (SHRIMATI) RITA VERMA]: (a) to (c) 'Education' is in the Concurrent List of the Constitution and the school education is primarily responsibility of the State Government. The information on the number of Saraswati Sishu Mandir and Saraswati Vidya Mandir is not maintained centrally. The schools are recognized by the State Governments in accordance with State Education Act/Rules. However, in so far as Central Government is concerned, the affiliation etc. is also given to these schools by CBSE, an autonomous organisation. There are 29 Saraswati Sishu Mandir and Saraswati Vidya Mandir Schools presently affiliated with the Central Board of Secondary Education (CBSE) and all these schools are following the syllabus prescribed by the CBSE.